



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
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RBI/2011-12/394

DPSS. CO. AD. No 1425/02.27.005/2011-12

February 9, 2012

Chief Executive Officers of
All the Payment System Operators Authorised under the PSS Act, 2007

Dear Sir

**Anti- Money Laundering (AML) / Combating of Financing of Terrorism (CFT)-
Standards**

Please refer to our [circulars DPSS.CO.AD.No .313](#) and [314 /02.27.005/2011-12 dated August 18, 2011](#) on risk arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on October 28, 2011 on the subject ([copy enclosed](#)).
3. All the Payment System Operators authorised under the Payment and Settlement Systems Act, 2007 are accordingly advised to consider the information contained in the enclosed Statement.
4. This, however, does not preclude Payment System Operators from legitimate trade and business transactions with these countries and jurisdictions.
5. Please advise Nodal Officer/Principal Officer to acknowledge receipt of this circular.

Yours faithfully

(K C Anand)
Deputy General Manager

Encl: As above